

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.180/00712/2018**

Thursday, this the 23<sup>rd</sup> day of August, 2018

**CORAM:**

**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member**

A. Evy Darling,  
Aged 53 years, W/o. K.U. Paulose,  
P.G.T. English, Jawahar Navodaya Vidyalaya, Thrissur,  
(Residing at Quarter No. 6, J.N.V. Mayannur,  
Thrissur – 679 105). .... **Applicant**

**(By Advocate – Dr. K.P. Satheesan, Sr. & Mr. K. Sudhin Kumar)**

**V e r s u s**

- 1 Navodaya Vidyalaya Samithy,  
Represented by its Commissioner,  
B15, Institutional Area, Noida, Uttar Pradesh – 201 309.
- 2 The Deputy Commissioner,  
Navodaya Vidyalaya Samithy,  
Regional Office, Hyderabad – 500 001.
- 3 Remya L.,  
P.G.T. English, JNV Sukma – II (Old),  
Chhattisgarh, Pin – 494 111. .... **Respondents**

**(By Advocate – Mr. Millu Dandapani (R1 & R2)**

This Original Application having been heard on 23.08.2018, the Tribunal on the same day delivered the following:

**O R D E R (Oral)**

**Per: E.K. Bharat Bhushan, Administrative Member**

- 1. Heard Dr. K.P. Satheesan, Sr., learned counsel for the applicant.

Mr. Millu Dandapani takes notice on behalf of Respondent Nos. 1 and 2.

2. The applicant is aggrieved by her inclusion under the 'displacement' quota necessitating her transfer from her present station i.e., J.N.V. Thrissur. It is maintained by the learned counsel for the applicant that the 3<sup>rd</sup> Respondent, who is the incoming teacher does not come under any of the 3 categories mentioned under the provision of 'displacement'. Moreover, it is further submitted that representations made by the applicant citing the serious health conditions of her spouse, copies of which is seen at Annexures A4, A5 and A6, remain unattended.

3. This Tribunal is of the view that the OA can be disposed of at this stage by directing the 2<sup>nd</sup> Respondent to take a decision on the representations already made, within one month from today, without fail. This is ordered as agreed to by both learned counsel.

4. The applicant is not to be disturbed from her present post until the representations have been duly considered. If necessary, Respondent No. 2 will give an opportunity of being heard to the 3<sup>rd</sup> Respondent. Ordered accordingly.

5. OA is disposed of. No costs.

**(E.K.BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

Yd

**List of Annexures of the Applicant**

**Annexure A-1** - True copy of the incumbency details of the applicant.

**Annexure A-2** - True copy of the medical certificate issued by the Consultant Interventional Cardiologist, Valluvanad Hospital dated 20.04.2018.

**Annexure A-3** - True copy of the Medical Certificate issued by the consultant Neurologist of Valluvanad Hospital dated 20.04.2018.

**Annexure A-4** - True copy of the representation filed by the applicant to the first respondent dated 19.05.2018.

**Annexure A-5** - True copy of the representation filed by the applicant before the 2<sup>nd</sup> respondent dated 25.05.2018.

**Annexure A-6** - True copy of the representation filed by the applicant before the first respondent dated 04.08.2018.

**Annexure A-7** - True copy of the relevant pages of the final transfer list (Round 01 & 02) – ATD 2018 of P.G.T. English published by the 2<sup>nd</sup> Respondent dated 13.08.2018.

**List of Annexures of the Respondents**

Nil.

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